

**SUPREME COURT OF INDIA**

Baidyanath Bhattacharya

Vs.

S. Karmakar (Dead) by Lrs.

(S. P. Kurdukar and R. P. Sethi JJ.)

11.10.1999

**ORDER**

The Text below is only a summarized version of the order pronounced

The appeal was partly allowed and matter was remanded to HC to consider the two substantial questions framed by the HC only at the time of admission of second appeal.